
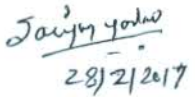


NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. No. 17 /2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28th February, 2017, 10.30 A.M

Name of the Company	Tata Capital Financial Services Ltd. -Versus- TSG Global Services Pvt.Ltd.		
Under Section	433, 434		Winding up
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
	ANKITA UPADHYAY	Petitioner	
	SANJAY YADAV	R.D.(E.R.)	 28/2/2017

ORDER

Ld. Counsel for the Petitioners and Mr. Sanjay Yadav on behalf of RD(ER) are present.

Ld. Counsel for the petitioner has filed an affidavit regarding service of summons on the respondents but it appears from the record that the summons sent to TSG Global Services Pvt. Ltd. has been returned to the petitioner by the postal authorities. The petitioner is directed for taking steps for publication of notice in newspapers once in English Daily and once in local Vernacular and file affidavit regarding publication of notice within seven days.

List the matter on 13/04/2017 for hearing.


(S. Vijayaraghavan)
Member (T)


(Vijai Pratap Singh)
Member (J)